

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 298/2013

(Arising out of impugned final judgment and order dated 05/04/2012
in WPCRL No. 152/2011 passed by the High Court Of Jharkhand At
Ranchi)

STATE OF JHARKHAND THR.S.P.,CBI,RANCHI

Petitioner(s)

VERSUS

SAJAL CHAKRABORTY

Respondent(s)

(with office report)
(For final disposal)

Date : 28/11/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE S.A. BOBDEFor Petitioner(s) Mr. Ranjit Kumar,S.G.
Mr. P.K. Dy,Adv.
Ms. P. Purnima,Adv.
Mr. B. V. Balaram Das,Adv.For Respondent(s) Mr. Adit S. Pujari,Adv.
Mr. Senthil Jagadeesan,Adv.UPON hearing the counsel the Court made the following
O R D E RList on a Non-Miscellaneous Day i.e. on 9.12.2014. In
the meanwhile, additional documents may be filed by the parties.[O.P. SHARMA]
COURT MASTER[INDU BALA KAPUR]
COURT MASTER